

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 10th day of September, 2021

Original Application No. 330/00686/2021

Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Raj Mani Yadav, aged about 61 years, S/o Late Bairagi Yadav (Retired on the post of Tech. Carpenter-II, Ticket No.754 A), Northern Railway, (C & W Workshop, Alambagh, Lucknow. Presently residing at Village Bharathari, Post Office Hata Buzurg, Police Station Urwa, District Gorakhpur.

.....**APPLICANT**

By Advocate: Shri Tarkeshwar Mishra

Versus

1. The Union of India, through the General Manager, Northern Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Chief Workshop Manager, (C&W Workshop) Northern Railway, Alambagh, Lucknow.

.....**RESPONDENTS**

By Advocate: Shri G. K. Tripathi

O R D E R

By Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Shri Tarkeshwar Mishra, learned counsel for the applicant and Shri G.K. Tripathi, learned counsel for the respondents, who has appeared on advance notice, are present.

2. Heard learned counsel for the parties on admission and perused the record.

3. This original application has been filed by the applicant for direction to the respondent authorities to pay arrears of salary, MACP and salary of the applicant for the period from 23.10.1991 to 19.10.1995 and 04.08.2008 to 12.11.2009.

4. Learned counsel for the respondents has submitted that the claim of the applicant is belated.

5. However, at this stage, learned counsel for the applicant states that he would be satisfied if his representation dated 06.03.2021 (Annexure-A-7) is disposed of by passing a reasoned and speaking order.

6. Without going into the merits of the case and in view of the limited prayer made by the applicant that the representation may be decided, it is hereby directed that the representation dated 06.03.2021 (Annexure-A-7) may be disposed of by the respondent No. 3/competent authority by passing a reasoned and speaking order within 8 weeks from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

7. With this direction, the OA is disposed off at the admission stage itself. No order as to costs.

(Pratima K Gupta)
Member(Judicial)

/Neelam/